

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1784/90
T.A. No.

199

DATE OF DECISION 21.12.1990.

Shri Sudhir Mahajan & Others Petitioner

Shri R.K. Sharma Advocate for the Petitioner(s)

Versus

Union Public Service Commission Respondent
 and Another

Shri M.L. Verma Advocate for the Respondent(s)

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The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

JUDGMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
 Vice Chairman(J))

The applicant, who appeared and failed to qualify in
 the Civil Services(Preliminary) Examination, 1990, filed
 this application under Section 19 of the Administrative Tribunals
 Act, 1985, seeking the following reliefs:-

(i) Direction be issued that the exams conducted by the
 respondents No.1 of the Civil Services (Preliminary)
 Examination, 1990, held on 10th of June, 1990, for
 recruitment of IAS, IPS, IFS and other allied services
 may be declared as null and void; and/or in the alternative
 the answer sheets of the petitioners should be re-examined
 in ~~the~~ presence of the Court Officers and in case the

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petitioners are declared successful, they may be allowed to appear in the main examination and a minimum of three months time for the preparation of the main examination may also be granted.

2. The applicants have also sought the following interim reliefs:-

"It is respectfully prayed that an interim injunction may kindly be granted in favour of the petitioners, thereby the respondents may be restrained from holding the main Civil Services Examination which are scheduled to be held on 1st of November, 1990, till the disposal of the present petition, in the alternative, the petitioners may be allowed to appear in the Civil Services Main Exam and the petitioners may be given minimum of three months time, in view of the voluminous nature of the syllabus."

3. For the reasons given in our judgment dated 21.12.1990 in OA 1735/90 (B.L. Sharma & Others Vs. Union Public Service Commission) wherein identical issues had been raised, we see no merit in the present application and the same is dismissed at the admission stage itself. The parties to bear their own costs.

(D.K. CHAKRAVORTY)
MEMBER (A)

21/12/90
(P.K. KARTHA)
VICE CHAIRMAN (J)